

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER OF THE HEARING ON 15th APRIL, 2024, 10:30 A.M.

CP (IB) No. 34/CB/2021, IA (IB) No. 283/CB/2023, IA (IB) No. 34/CB/2024,
 IA (IB) No. 4/CB/2024, IA (IB) No. 65/CB/2024, IA (IB) No. 66/CB/2024,
 IA (IB) No. 243/CB/2022, IA (IB) No. 244/CB/2022, IA (IB) No. 260/CB/2022,
 IA (IB) No. 203/CB/2023, IA (IB) No. 207/CB/2023, IA (IB) No. 349/CB/2023,
 IA (IB) No. 353/CB/2023, IA (IB) No. 91/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	State Bank of India -Vs- ARSS Infrastructure Projects Ltd.
Under Section	7 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Sanjiv Sen, Sr. Adv. }
 Mr. Anirban Bhattacharya, Adv. }
 Mr. Aditya Kanodia, Adv. } IAs 34/24,
 Ms. Suparna Sardar, Adv. } 65/24 & 66/24
 Mr. Rajeev Chowdhary, Adv. }
 Ms. Anjali Singh, Adv. }
 Mr. Pragya Mishra, Adv. }
 Mr. Joy Saha, Sr. Adv. } IAs 283/23, 34/24
 Mr. S. Sourav, Adv. } 65/24 & 66/24
 Mr. Ratnanko Banerji, Sr. Adv. }
 Mr. Animesh Singh, Adv. } IA 91/24
 Mr. Shantanu Das, Adv. }
 Mr. Ramashish Acharya, Adv. } SRA
 Mr. Anand Das, Adv. } IAs 349 & 353/23

For Respondent (s)

Mr. Saswat K. Acharya, Adv. }
 Mr. Abhijeet Agarwal, Adv. } IAs 243/22
 Mr. Subham Agarwal, Adv. } & 244/22
 Mr. S. Sourav, Adv. }
 Mr. Yuvraj Samant, Adv. } IAs 4/24,
 Ms. Neha Amola, Adv. } 203/24 & 204/23

ORDER

IA (IB) No. 283/CB/2023:

This application has been filed under Section 30 (6) of IBC R/w Regulation 39(4) of IBBI for approval of Resolution Plan. Ld. counsel Mr. S. Sourav appears for the applicant. List the matter on 28.05.2024.

Sd

Sd

IA (IB) No. 34/CB/2024:

This application has been filed under Rule 11 of NCLT Rules, 2016 for dismissal IA(IB) No. 283/CB/2024. List the matter on 28.05.2024.

IA (IB) No. 4/CB/2024 and IA(IB) No. 260/CB/2022:

Ld. Counsel Mr. Sahasransu Sourav appears for the applicant. Applicant counsel wants two weeks' time to file rejoinder. Time is granted. List the matter on 28.05.2024.

IA (IB) No. 65/CB/2024:

This application has been filed under Section 60(5) of IBC R/2 Rule 11 of NCLT Rules, 2016 for Rejection of Resolution Plan. Both sides counsel present. List the matter on 28.05.2024.

IA (IB) No. 66/CB/2024:

This application has been filed under Section 60(5) of IBC R/2 Rule 11 of NCLT Rules, 2016 to pass structures against the Respondent and refer matter to IBBI for conducting investigation. Both sides counsel present. List the matter on 28.05.2024.

IA (IB) No. 243/CB/2022 :

This application has been filed under Section 25 (2) (j) R/w Section 45 of IBC for direction regarding preferential transaction. Both sides counsel present. List the matter on 28.05.2024.

IA (IB) No. 244/CB/2022:

This application has been filed under Section 25 (2) (j) R/w Section 43 of IBC for direction regarding preferential transaction. Both sides counsel present. List the matter on 28.05.2024.

IA (IB) No. 203/CB/2023:

This application has been filed under Section 60(5) of IBC R/2 Rule 11 of NCLT Rules, 2016 for direction to direct stay of order dated 02.06.2023. Ld. Counsel Mr. S. Sourav appears for the applicant. List the matter on 28.05.2024.

IA (IB) No. 207/CB/2023:

This application has been filed under Section 60(5) of IBC R/2 Rule 11 of NCLT Rules, 2016 for direction to set aside the order dated 06.06.2023. Ld. Counsel Mr. S. Sourav appears for the applicant. List the matter on 28.05.2024.

IA (IB) No. 349/CB/2023 and IA (IB) No. 353/CB/2023:

Both sides counsel present. At the request of the applicant counsel a week time is granted to file rejoinder. List the matter on 28.05.2024.

IA (IB) No. 91/CB/2024:

Ld. Sr. Counsel Mr. Ratnanko Banerjee appears for the applicant i.e., CFM Reconstruction Pvt. Ltd. This application is filed challenging the order of the RP. Mr. Uday Narayan Mitra is present in person for RP and taken notice. Ld. Sr. Counsel Mr. Sanjiv Sen appears for the 2nd respondent and taken notice. Ld. Counsel Mr. Ramachandra Panigrahy appearing for the Kotak Mahindra Bank

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also wants the copy of the petition, since, he is not arrayed as respondent in this application, his request not considered. However, he expressed that he intend to file separate application in this regard. Petitioner is directed to serve the copy of the application to the Respondents. Respondent Nos. 1 and 2 are granted two weeks' time to file reply. Copy thereof shall be served on the opposite party. After receipt of the reply, applicant may file rejoinder, if any, within a week time. List the matter on 28.05.2024.



Kaushalendra Kumar Singh
Member (Technical)



P. Mohan Raj
Member (Judicial)